N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the **Aurangabad Bench**, which has come into effect from 06.06.2022 (Partially modified w.e.f. 07.06.2022, 13.06.2022, 11.07.2022, 25.07.2022, 01.08.2022, 05.09.2022, 15.09.2022 and 16.09.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 10.10.2022 :**

Sr. No	Sitting	Assignment
1	The Hon'ble Shri Justice **R. V. GHUGE** AND The Hon'ble Shri Justice **SANJAY ANANDRAO DESHMUKH** **(COMMERCIAL APPELLATE DIVISION BENCH)**	For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions of even years. (B) Civil Public Interest Litigations. (C) Letters Patent Appeals. (D) Contempt Petitions. (E) Direct and Indirect Tax Appeals. (F) Civil Writ Petitions arising out of Tax Laws. **(G) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Aurangabad Bench.**
2	The Hon'ble Shri Justice **MANGESH S. PATIL** **AND** The Hon'ble Shri. Justice **ABHAY SOPANRAO WAGHWASE**	For admission, hearing, order matters and applications therein : **(A) Applications under Section 482 of Cr.P.C. and Criminal Writ Petitions.** (B) Criminal Contempt Petitions. (C) Criminal Public Interest Litigations.
3	The Hon'ble Smt. Justice **VIBHA V. KANKANWADI** **AND** The Hon'ble Shri. Justice **YANSHIVRAJ GOPICHAND KHOBRAGADE**	For admission, hearing, order matters and applications therein : **(A) Family Court Appeals.** (B) Civil Writ Petitions of odd years. (C) Civil Writ Petitions arising out of orders passed by the Central Administrative Tribunal and the Maharashtra Administrative Tribunal for admission and final hearing irrespective of the year of filing. (D) Civil matters of Division Bench not assigned to other Courts.

4	The Hon'ble Shri Justice **R. G. AVACHAT** **AND** The Hon'ble Shri. Justice **RAVINDRA MADHUSUDAN JOSHI**	For admission, hearing, order matters and applications therein : **(A) Criminal Appeals.** **(B) Criminal matters of Division Bench not assigned to other Court.** **(C) First Appeals.**
5	The Hon'ble Shri Justice **N. B. SURYAWANSHI**	For admission, hearing, order matters and applications therein: **(A) Anticipatory Bail Applications and Applications for cancellation, relaxation or modification of Anticipatory Bail.** **(B) Criminal matters not assigned to other Courts.** **(C) Arbitration matters.**
6	The Hon'ble Shri. Justice **SHRIKANT D. KULKARNI**	For admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C.
7	The Hon'ble Shri Justice **S. G. MEHARE**	For admission, hearing, order matters and applications therein: **(A) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail.** **(B) Criminal Revision Applications.**
8	The Hon'ble Shri Justice **S. G. DIGE**	For admission, hearing, order matters and applications therein: (A) First Appeals of Even years. **(B) Civil Contempt Petitions.**
9	The Hon'ble Shri. Justice **SANDIPKUMAR C. MORE**	For admission, hearing, order matters and applications therein: (A) First Appeals of Odd years. **(B) Civil work, not assigned to other Courts.**
10	The Hon'ble Shri. Justice **KISHORE C. SANT**	For admission, hearing, order matters and applications therein: **(A) Criminal Appeals.**

11	The Hon'ble Shri. Justice **ARUN R. PEDNEKER**	For admission, hearing, order matters and applications therein: **(A) Second Appeals of even years and applications therein.** **(B) Civil Revision Applications of even years.** **(C) Appeals from Orders of even years.**
12	The Hon'ble Shri. Justice **SANDEEP V. MARNE**	For admission, hearing, order matters and applications therein: **(A) Civil Writ Petitions.**
13	The Hon'ble Shri. Justice **RAJESH S. PATIL**	For admission, hearing, order matters and applications therein: **(A) Second Appeals of odd years and applications therein** **(B) Appeals from Orders of odd years.** **(C) Civil Revision Applications of odd years.**

NOTE

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

A) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Smt. Justice Vibha V. Kankanwadi** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice R. G. Avachat** and vice versa.

B) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice N. B. Suryawanshi** is allowed before the Court presided over by the **Hon'ble Shri. Justice S. G. Mehare** and vice versa.

C) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice S. G. Dige** is allowed before the Court presided over by the **Hon'ble Shri. Justice Sandipkumar C. More and vice versa**.

D) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Kishore C. Sant** is allowed before the Court presided over by the **Hon'ble Shri. Justice S. G. Mehare**.

E) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Arun Pednekar** is allowed before the Court presided over by the **Hon'ble Shri. Justice Rajesh S. Patil and vice versa**.

F) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Sandeep V. Marne** is allowed before the Court presided over by the **Hon'ble Shri. Justice Sandipkumar C. More**.

By Order,

High Court, Appellate Side)
Bombay.)
Date : 07 October 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)